

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.4397
ANSWERED ON FRIDAY, THE 12th AUGUST, 2016
[SHRAVANA 21, 1938(SAKA)]**

VIOLATION OF ORDERS

QUESTION

4397. SHRI E.AHAMED:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Company Law Board (CLB) has passed an order in December, 2014 directing any public or private company to return fixed deposit amount to physically handicapped persons which have matured long back;**
- (b) whether the CLB have received complaints of withholding fixed deposit amount of physically handicapped persons violating the orders of CLB and if so, the details thereof;**
- (c) the action taken or proposed to be taken against the company for violating CLB orders; and**
- (d) the steps taken to ensure the return of fixed deposit amount and interest thereon to handicapped persons forthwith?**

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय मे राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

(a): The erstwhile Company Law Board, has passed an order dated 30/12/2014 in respect of M/s. Ansal Properties and Infrastructure Limited regarding repayment of deposits, which does not specifically refer to physically handicapped persons.

(b): It has been stated by the erstwhile Company Law Board, that there is no record of any complaints of withholding of matured fixed deposit amounts of physically handicapped persons in violation of its orders.

(c)&(d): Does not arise.
